## File No. 12(12)2018/Fortification/RCD/FSSAI

## Food Safety and Standards Authority of India

(A Statutory Authority established under Food Safety and Standards Act, 2006) (Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the 17 September, 2018

**Subject:** Licensing/Registration of Premix under FSS Act, 2006- reg.

Sir/ Madam,

In continuation of FSSAI letter no. Stds/Nutra(Training)/FSSAI-2018 dated 4th April 2018 (copy enclosed), for production/manufacture of Fortified Rice Kernels (FRKs), it is clarified that the broad category of FRK falls under category 99 (substances added to food), as it is a premix sub-category 99.5 i.e. nutrient and its preparations.

- 2. If FBO is only producing FRK, such FBO shall obtain FSSAI License/Registration under category 99, sub-category 99.5. If FBO is blending sourced FRKs with normal rice, then the final product is fortified rice and the product category for fortified rice is 06. If the same FBO is producing FRK and blending it with rice, such FBO shall obtain license/ registration under two separate categories one for FRK i.e category 99 and another for fortified rice i.e category 06.
- 3. This has the approval of Competent Authority.

Yours sincerely,

(Daya Shankar)

Joint Director (Regulatory Compliance) Tel.No 011-23237433

To,

- i) Commissioners of Food Safety of all States/UTs
- ii) All Central Licensing Authorities
- iii) CITO, FSSAI for uploading on the website and incorporation of same in FLRS.

## File No. Stds/Nutra(Training)/FSSAI-2018 Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety and Standards Act, 2006) Regulatory Compliance Division FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the April, 2018

Subject: Licensing of Premix - reg.

Sir/Madam,

This is with regard to the Training Programme on FSS (Health Supplements, Neutraceuticals, Food for special dietary use, Food for special medical purpose, Functional Food and Novel Food) Regulations, 2016 dated 11.01.2018 wherein Officers of FSSAI and officers of regional office (NR), Delhi attended the training at FSSAI (HQ) and Officers from Regional Offices of Chennai, Mumbai, Cochin, Tuticorin, Kolkata and Mumbai joined the training through video conference.

2. Amongst the various issue, one of the issues that emerged for clarification during the training was the license category of Premix. In this regard, it is clarified that any intermediary products/ premixes which are not for direct consumption and are to be added to the final formulation shall fall under the category 99. Such Premixes can be licensed in one of the following categories of "Food Categorisation Code" as per eligibility:

## 99 Substances added to food

- 99.5 Nutrients and their preparations
- 99.6 Microorganisms and Microbial Preparations
- 99.7 Functional Ingredients

(Garima Singh)

Director (Regulatory Compliance)

To

All Central Licensing Authority, FSSAI